

Central Administrative Tribunal  
Principal Bench

O.A. No. 1168 of 1999  
M.A. No. 1031 of 1999  
M.A. No. 1347 of 1999  
M.A. No. 356 of 2000  
M.A. No. 1346 of 2000  
M.A. No. 1818 of 2001

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New Delhi. dated this the 5th October. 2001

HON'BLE MR. S.R. ADIGE. VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI. MEMBER (J)

S/Shri

1. S.C. Arora.  
S/o late Shri M.L. Arora.  
R/o V-1/4. Raibouri Garden.  
New Delhi-110027.
2. R.K. Jain.  
S/o Shri M.L. Jain.  
R/o F-20. Ashok Vihar Phase-I.  
New Delhi. . . Applicants

(By Advocate: Ms. Kumud L. Das)

Versus

1. Union of India through  
the Secretary.  
Dept. of Telecom..  
Sanchar Bhawan.  
20. Ashoka Road.  
New Delhi-110001.
2. Sr. Dy. Director General (BW).  
Dept. of Telecom.  
Sanchar Bhawan.  
20. Ashoka Road.  
New Delhi-110001.
3. Secretary.  
Dept. of Personnel & Training.  
North Block.  
New Delhi.
4. Secretary.  
UPSC. Shahiyan Road.  
New Delhi-110011.
5. Shri P.K. Bansal
6. Shri P.K. Jain
7. Shri MMS Bhandari . . . Respondents

(By Advocates: Shri Raiinder Nischal  
for R-1 to 4  
Shri S.N. Anand for R-5 to 7)

ORDER (Oral)

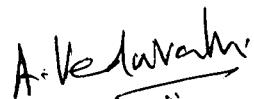
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S.R. ADIGE. VC (A)

Heard both sides.

2. Both sides agree that this O.A. may be disposed of in terms of CAT. Mumbai Bench's order dated 30.3.2001 in O.A. No. 513/98 A.K. Mukati & others Vs. Union of India & Others and other connected cases.

3. Accordingly with the consent of both sides the O.A. along with connected M.As~~o/s~~ disposed of in terms of the aforesaid order dated 30.3.2001. The benefits flowing there from should be extended to applicants in the present O.A. within two months from the date of receipt of a copy of this order. No costs.



(Dr. A. Vedavalli)  
Member (J)

karthik

  
(S.R. Adige)  
Vice Chairman (A)